

X of 1897. (3) Section 6 of the General Clauses Act, 1897, shall apply to the repeal by this Act of the Railway Stores (Unlawful Possession) Ordinance, 1944, or of any corresponding law as if the Ordinance or the corresponding law, as the case may be, were an enactment.

THE PREVENTION OF DISQUALIFICATION (PARLIAMENT AND PART C STATES LEGISLATURES) AMENDMENT ACT, 1955

ACT No. 52 OF 1955

[24th December, 1955]

An Act further to amend the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Act, 1955.

1 of 1954 2. In section 4 of the Prevention of Disqualification (Parliament and Part C States Legislatures) Act, 1953, for the words and figures "31st day of December, 1955", the words and figures "31st day of December, 1957" shall be substituted.

THE DELHI (CONTROL OF BUILDING OPERATIONS) ACT, 1955

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title, extent, commencement and duration.
2. Definitions.
3. The Delhi Development Provisional Authority.
4. Declaration of controlled area.
5. Power to issue directions in respect of controlled areas.
6. Control of development and building operations in controlled areas.
7. Application for permission.

*Repealed by Act 61 of 1957*

*deemed to have repealed*